

## STATUS OF LAW COMMISSION REPORTS

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| 1. Number of Law Commissions Constituted :  | 20  |
| 2. Number of Reports submitted by the Law Commission :  | 262 |
| 3. Number of Reports submitted by the 20 <sup>th</sup> Law Commission:  | 19  |
| 4. Number of Reports implemented by the Government:   | 92  |
| 5. Number of Reports not accepted by the Government:  | 16  |
| 6. Number of Reports pending:   | 101 |
| 7. Number of Reports for which information is being collected:  | 52  |
| 8. One Law Commission's Report number 239 was submitted by the Nineteenth Law Commission on the direction of Hon'ble Supreme Court in Writ Petition (C) No. 341/2004 in the matter of Virender Kumar Ohri Vs. Union of India & Ors., no action on this Report is to be taken by the Government. |     |

**First Law Commission**

**(Chairman Mr. M. C. Setalvad 1955-1958)**

Report No.	Name of the Report	year of submission	Forwarded to	Forwarded on	Remarks
1.	Liability of the State in Torts.	1956	Legislative Deptt.	*	*
2.	Parliamentary Legislation relating to Sales Tax.	1956	M/o Finance	*	*
3.	Limitation Act, 1908	1956	Legislative Deptt.	*	*
4.	On the proposal that High Courts should sit in Benches at different places in a State.	1956	Deptt. of Justice	*	Implemented
5.	British Statutes applicable to India.	1957	Legislative Deptt.	*	*
6.	Registration Act, 1908	1957	D/o Land Resource	13.07.1957	Pending
7.	Partnership Act, 1932	1957	M/o Corporate Affairs	*	Pending
8.	Sale of Goods Act, 1930	1958	Legislative Deptt.	*	*
9.	Specific Relief Act, 1877	1958	Legislative Deptt.	*	*
10.	Law of Acquisition and Requisitioning of Land.	1958	D/o Land Resource	*	Implemented
11.	Negotiable Instruments Act, 1881	1958	D/o Economic Affairs	*	Implemented
12.	Income Tax Act, 1922	1958	D/o Revenue	*	*
13.	Contract Act, 1872	1958	Legislative Deptt.	26.09.1958	Pending
14.	Reform of Judicial Administration.	1958	D/o Justice	*	Implemented

**Second Law Commission**

**(Chairman Mr. Justice T. L. Venkatrama Aiyar 1958-1961)**

15.	Law relating to Marriage and Divorce amongst Christians in India.	1960	Legislative Deptt.	*	*
16.	Official Trustees Act, 1913.	1960	Legislative Deptt.	*	*

17.	Report on Trusts Act, 1882.	1961	Legislative Deptt.	1961	Pending
18.	Converts' Marriage Dissolution Act, 1866.	1961	Legislative Deptt.	*	*
19.	The Administrator-General's Act, 1913.	1961	Legislative Deptt.	*	*
20.	The Law of Hire-Purchase	1961	M/o Finance	*	Implemented
21.	Marine Insurance	1961	D/o Economic Affairs	29.03.1962	Implemented
22.	Christian Marriage and Matrimonial Causes Bill, 1961	1961	Legislative Deptt.	*	*

### Third Law Commission

(Chairman Mr. Justice J. L. Kapur 1961-1964)

23.	Law of Foreign Marriages.	1962	Legislative Deptt.	*	*
24.	The Commission of Inquiry Act, 1952	1962.	M/o Home Affairs	28.09.1963	Implemented
25.	Evidence of Officers about forged stamps, currency notes, etc. Section 509-A Cr.P.C. as proposed.	1963	M/o Home Affairs D/o Economic Affairs	20.10.1964	Implemented
26.	Insolvency Laws	1964	Legislative Department	*	Implemented
27.	The Code of Civil Procedure, 1908.	1964	Legislative Department	*	Implemented
28.	The Indian Oaths Act, 1873.	1964	Legislative Department	*	Implemented

### Fourth Law Commission

(Chairman Mr. Justice J. L. Kapur 1964-1968)

29.	Proposal to include certain Social and Economic Offences in the Indian Penal Code	1966	M/o Home Affairs	06.03.1968	Implemented
30.	Section 5 of the Central Sales Tax Act, 1956, taxation by the States of Sales in the course of import.	1967	D/o Revenue	15.04.1967	Implemented
31.	Section 30(2) of the Indian Registration Act, 1908-Extension to Delhi.	1967	Legislative Deptt.	16.12.1967	Implemented
32.	Section 9 of the Code of Criminal Procedure, 1898-Appointment of	1967	M/o Home Affairs	01.08.1968	Implemented

	Sessions Judges, Additional Session Judges and Assistant Sessions Judges.				
33.	Section 44, Code of Criminal Procedure, 1898.	1967	M/o Home Affairs	05.03.1970	Implemented
34.	Indian Registration Act, 1908.	1967	Legislative Department, D/o Land Resource	12.11.1970	Pending
35.	Capital Punishment.	1967	M/o Home Affairs	*	Implemented
36.	Sections 497, 498 and 499 of the Code of Criminal Procedure, 1898-Grant of bail with condition.	1967	M/o Home Affairs	05.03.1970	Implemented
37.	The Code of Criminal Procedure, 1898 (Sections 1 to 176).	1967	M/o Home Affairs	17.03.1970	Implemented
38.	Indian Post Office Act, 1898.	1968	D/o Posts	27.08.1970	Pending

#### Fifth Law Commission

**(Chairman Mr. K. V. K. Sundaram 1968-1971)**

39.	Punishment of imprisonment for life under the Indian Penal Code.	1968	M/o Home Affairs	*	Implemented
40.	Law relating to attendance of Prisoners in Courts.	1969	M/o Home Affairs	09.09.1970	Implemented
41.	The Code of Criminal Procedure, 1898.	1969	M/o Home Affairs	12.02.1970	Implemented
42.	Indian Penal Code.	1971	M/o Home Affairs	24.12.1971	Not Accepted
43.	Offences against the National Security.	1971	M/o Home Affairs	22.05.1972	*
44.	The Appellate jurisdiction of the Supreme Court in Civil Matters.	1971	Legislative Deptt.	16.10.1971	Implemented

#### Sixth Law Commission

**(Chairman Mr. Justice Dr. P. B. Gajendragadkar 1971-1974)**

45.	Civil Appeals to the Supreme Court on a Certificate of Fitness.	1971	D/o Justice	*	Implemented
46.	The Constitution (Twenty-fifth Amendment) Bill, 1971.	1971	Legislative Department	*	Implemented
47.	The Trial and Punishment of Social and Economic Offences.	1972	D/o Economic Affairs	09.11.1972	Implemented

48.	Some questions under the Code of Criminal Procedure Bill, 1970.	1972	M/o Home Affairs	30.03.1973	*
49.	The Proposal for inclusion of agricultural income in the total income for the purpose of determining the rate of tax under the Income-tax Act, 1961.	1972	D/o Revenue	10.05.1973	Implemented
50.	The Proposal to include persons connected with Public examination within the definition of "Public Servant" in the Indian Penal Code.	1972	M/o Home Affairs	24.10.1972	*
51.	Compensation for injuries caused by automobiles in hit-and-run cases.	1972	M/o Road Transport & Highways	07.04.1973	Implemented
52.	Estate Duty on Property acquired after death.	1972	D/o Expenditure	15.03.1973	Not Accepted
53.	Effect of the Pensions Act, 1871 on the right to sue for pensions of retired members of the public services.	1972	D/o Personnel & Training, D/o Revenue	15.03.1973	Implemented
54.	The Code of Civil Procedure, 1908.	1973	Legislative Department	*	Implemented
55.	Rate of interest after decree and interest on costs under sections 34 and 35, of the Code of Civil Procedure, 1908.	1973	Legislative Department	05.07.1973	Implemented
56.	Statutory Provisions as to Notice of suit other than section 80, Civil Procedure Code.	1973	M/o Home Affairs, M/o Defence, M/o Shipping, D/o Revenue	26.07.1973	Implemented
57.	Benami Transactions.	1973	Legislative Department	*	Implemented
58.	Structure and Jurisdiction of the Higher Judiciary.	1974	M/o Labour, M/o Home Affairs, D/o Justice	27.04.1976	Implemented
59.	Hindu Marriage Act, 1955 and Special Marriage Act, 1954.	1974	Legislative Department	1974	Implemented
60.	The General Clauses Act, 1897.	1974	Legislative Department	1974	Implemented
61.	Certain problems connected with power of the States to levy a tax on the sale of goods and with the Central Sales Tax Act, 1956.	1974	D/o Revenue	19.08.1974	Implemented

#### Seventh Law Commission

(Chairman Mr. Justice Dr. P. B. Gajendragadkar 1974-1977)

62.	Workmen's Compensation Act, 1923.	1974	M/o Labour	1974	Pending
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63.	The Interest Act, 1839.	1975	D/o Economic Affairs	22.03.1975	Implemented
64.	The Suppression of Immoral Traffic in Women and Girls Act, 1956.	1975	M/o Women and Child Development	22.03.1975	Implemented
65.	Recognition of Foreign Divorces	1976	Legislative Department	1976	Pending
66.	Married Women's Property Act, 1874.	1976	D/o Economic Affairs, Legislative Department	06.08.1976	Pending
67.	The Indian Stamp Act, 1899.	1977	D/o Revenue	20.05.1977	Implemented
68	The Powers of Attorney Act, 1882	1977	Legislative Deptt.	*	Implemented
69	The Indian Evidence Act, 1872.	1977	Legislative Department, M/o Labour	1977	Implemented
70	The Transfer of Property Act, 1882.	1977	Legislative Department	1977	Pending

### Eighth Law Commission

(Chairman Mr. Justice H. R. Khanna, 1977-1979)

71	The Hindu Marriage Act, 1955-Irretrievable breakdown of marriage as a ground of divorce.	1978	Legislative Department	*	Implemented
72	Restriction on practice after being a permanent Judge, Article 220 of the Constitution.	1978	D/o Justice	27.04.1978	Implemented
73	Criminal liability for failure by Husband to pay maintenance or permanent alimony granted to the wife By the court under certain enactments or rules of law.	1978	M/o Home Affairs	01.08.1978	Not Accepted
74	Proposal to amend the Indian Evidence Act, 1872 so as to render Admissible certain statements made By witnesses before Commission of Inquiry and other statutory authorities.	1978	M/o Home Affairs, Legislative Department	28.06.1980	Not Accepted
75	Disciplinary Jurisdiction under the Advocates Act, 1961.	1978	D/o Justice	*	Implemented
76	Arbitration Act, 1940.	1978	Legislative Department	*	Implemented

77	Delay and arrears in trial courts.	1979	D/o Justice	20.05.1981	Implemented
78	Congestion of under trial prisoners in jails.	1979	M/o Home Affairs	26.02.1979	Implemented
79	Delay and Arrears in High Courts and other Appellate Courts.	1979	D/o Justice	20.05.1981	Implemented
80	Method of Appointment of Judges.	1979	D/o Justice	12.10.1979	Implemented

### Ninth Law Commission

**(Chairman Mr. Justice P. V. Dixit 1979-1980)**

81	Hindu Widows Re-marriage Act, 1856.	1979	Legislative Department	*	*
82	Effect of nomination under section 39, Insurance Act, 1938.	1980	D/o Economic Affairs	*	*
83	The Guardians and Wards Act, 1890 and certain provisions of the Hindu Minority and Guardianship Act, 1956.	1980	Legislative Department	27.08.1980	Pending
84	Rape and allied offences-some questions of substantive law, procedure and evidence.	1980	M/o Home Affairs	12.06.1980	Implemented
85	Claims for compensation under Chapter 8 of the Motor Vehicles Act, 1939.	1980	M/o Road Transport and Highways	*	*
86	The Partition Act, 1893.	1980	Legislative Department	31.05.1982	Pending
87	Identification of Prisoners Act, 1920.	1980	M/o Home Affairs	05.09.1981	Pending

### Tenth Law Commission

**(Chairman Mr. Justice K. K. Mathew 1981-1985)**

88	Governmental Privilege in Evidence: Sections 123-124 and 162, Indian Evidence Act, 1872 and Articles 74 and 163 of the Constitution.	1983	M/o Home Affairs, Legislative Department	27.05.1985(MHA) 01.03.1985 (LD)	*
89	The Limitation Act, 1963.	1983	Legislative	04.02.1987	Pending

			Department		
90	The Grounds of Divorce amongst Christians in India: section 10, of the Indian Divorce Act, 1869.	1983	Legislative Department	24.08.1984	*
91	Dowry deaths and law reform: Amending the Hindu Marriage Act, 1955, the Indian Penal Code, 1860 and the Indian Evidence Act, 1872.	1983	Legislative Department, M/o Home Affairs	26.04.1984	*
92	Damages in applications for Judicial Review Recommendations for legislation.	1983	D/o Justice, Legislative Department, M/o Home Affairs	05.05.1984	*
93	Disclosure of sources of information by mass media.	1983	M/o Information & Broadcasting	16.05.1984	Not accepted
94	Evidence obtained illegally or improperly: proposed section 166A, Indian Evidence Act, 1872.	1983	Legislative Department	27.04.1984	*
95	Constitutional Division within the Supreme Court- A proposal for.	1984	D/o Justice	05.02.1985	Not Accepted
96	Repeal of certain obsolete Central Acts.	1984	D/o Justice, D/o Economic Affairs, M/o Labour, M/o Home Affairs, Legislative Department, M/o Petroleum, D/o Revenue	01.09.1984	*
97	Section 28, Indian Contract Act, 1872: prescriptive clauses in contracts.	1984	Legislative Department	10.09.1984	*
98	Sections 24 to 26, Hindu Marriage Act, 1955: Orders for interim maintenance and orders for the maintenance of children in matrimonial proceedings.	1984	Legislative Department	*	*
99	Oral and written arguments in the Higher courts.	1984	D/o Justice	25.08.1984	Implemented
100	Litigation by and against the Government: some recommendations for reform.	1984	Legislative Department, D/o Justice	05.09.1984	*
101	Freedom of Speech and Expression under Article 19 of the Constitution: recommendation to extend it to Indian Corporations.	1984	M/o Home Affairs, M/o Commerce & Industry, M/o Information & Broadcasting	06.02.1985 (MHA, C&I) 30.04.1985(I &B)	Not accepted



102	Section 122(1) of the Code of Criminal Procedure, 1973: imprisonment for breach of bond for keeping the peace with sureties.	1984	M/o Home Affairs	06.02.1985	Pending
103	Unfair Terms in Contract.	1984	Legislative Department	05.02.1985	*
104	The Judicial Officers' Protection Act, 1850.	1984	D/o Justice	06.02.1985	Implemented
105	Quality Control and Inspection of consumer goods.	1984	D/o Food, D/o Industrial Policy & Promotion	16.04.1985(Food) 21.02.1986(IPP)	Implemented
106	Section 103A, Motor Vehicles Act, 1939: effect of Transfer of a Motor Vehicle on Insurance.	1984	M/o Commerce & Industry, M/o Road Transport and Highways	28.02.1985(Shipping) 24.06.1986(C&I)	*
107	Law of Citizenship.	1984	M/o Home Affairs	29.05.1985	*
108	Promissory Estoppel.	1984	Legislative Department	29.05.1985	Pending
109	Obscene and Indecent advertisements and Displays: sections 292-293, Indian Penal Code.	1985	M/o Home Affairs, M/o Information & Broadcasting	28.05.1985	Accepted
110	The Indian Succession Act, 1925.	1985	Legislative Department	29.03.1989	*
111	The Fatal Accidents Act, 1855.	1985	Legislative Department, M/o Labour, D/o Economic Affairs	08.01.1986	Pending
112	Section 45 of the Insurance Act, 1938.	1985	D/o Economic Affairs	08.01.1986	*
113	Injuries in Police Custody-Suggested section 114B, Evidence Act.	1985	M/o Home Affairs	14.01.1986	*

#### Eleventh Law Commission

(Chairman Mr. Justice D. A. Desai 1985-1988)

114	Gram Nyayalaya.	1986	D/o Justice	16.12.1986	Implemented
115	Tax Courts.	1986	D/o Justice, D/o Revenue, M/o	16.12.1986	*

			Commerce & Industry		
116	Formation of an All India Judicial Service.	1986	D/o Justice	14.05.1987	Implemented
117	Training of Judicial Officers.	1986	D/o Justice	14.05.1987	Implemented
118	Method of appointment to subordinate courts/ subordinate judiciary.	1986	D/o Justice	14.05.1987	Not Accepted
119	Access to Exclusive Forum for Victims of Motor Accidents under Motor Vehicles Act, 1939.	1987	M/o Road Transport & Highways	08.05.1987	*
120	Manpower Planning in Judiciary: A Blueprint	1987	D/o Justice	08.05.1987	Pending
121	A New Forum for Judicial Appointments.	1987	D/o Justice	08.05.1987	Pending
122	Forum for National Uniformity in Labour Adjudication.	1987	M/o Labour	23.12.1987	*
123	Decentralisation of Administration of Justice: Disputes Involving Centres of Higher Education.	1988	D/o Higher Education	19.02.1988	Pending
124	The High Court Arrears- A Fresh Look.	1988	Legislative Department, D/o Justice	02.06.1988( DOJ) 03.05.1990(L D)	Pending
125	The Supreme Court- A Fresh Look.	1988	D/o Justice	16.05.1988	Pending
126	Government and Public Sector Undertaking Litigation Policy and Strategies.	1988	Department of Public Enterprises	16.05.1988	Not Accepted
127	Resource Allocation for Infra-structural Services in Judicial Administration (A continuum of the Report on Manpower Planning in Judiciary: A Blueprint).	1988	D/o Justice	27.03.1989	*
128	Cost of Litigation.	1988	D/o Justice	17.08.1988	Implemented
129	Urban Litigation – Mediation as alternative to Adjudication.	1988	D/o Justice, M/o Urban Development	27.03.1989 (DOJ) 07.08.1990 (UD)	*
130	Benami Transactions: A Continuum.	1988	Legislative Deptt.	*	*
131	Role of legal profession in Administration of Justice.	1988	D/o Justice, Bar	16.03.1989	*

			Council of India		
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**Twelfth Law Commission**

**(Chairman Mr. Justice M. P. Thakkar 1988-1991)**

132	Need for Amendment of the Provisions of the Chapter IX of the Code of Criminal Procedure, 1973 in order to ameliorate the hardship and mitigate the distress of Neglected Women, Children and Parents.	1989	M/o Home Affairs	22.08.1989	Pending
133	Removal of Discrimination against Women in matters relating to Guardianship and Custody of Minor Children and Elaboration of the Welfare Principle.	1989	Legislative Department	18.09.1989	Pending
134	Removing Deficiencies in certain Provisions of the Workmen's Compensation Act, 1923.	1989	M/o Labour	30.03.1990	Pending
135	Women in Custody.	1989	M/o Women & Child Development, M/o Home Affairs, M/o Health & Family Welfare	14.01.1991	*
136	Conflicts in High Court Decisions on Central Laws- How to foreclose and how to resolve.	1990	Legislative Department	23.01.1991	Pending
137	Need for creating office of Ombudsman and for evolving legislative administrative measures inter-alia to relieve hardships caused by inordinate delays in settling Provident Fund claims of beneficiaries.	1990	M/o Labour	26.08.1993	*
138	Legislative Protection for Slum and Pavement Dwellers.	1990	M/o Urban Development	08.09.1993	*
139	Urgent need to amend Order XXI, Rule 92(2), Code of Civil Procedure to remove an anomaly which nullifies the benevolent intention of the legislature and occasions injustice to judgement-debtors sought to be benefited.	1991	Legislative Department	27.08.1993	*
140	Need to amend Order V, Rule 19A of the Code of Civil Procedure, 1908, relating to service of summons by registered post with a view to foreclose likely injustice.	1991	Legislative Department	26.08.1993	*
141	Need for amending the law as regards power of courts to restore criminal revisional applications and criminal cases dismissed for default in appearance.	1991	M/o Home Affairs	27.08.1993	Pending
142	Concessional treatment for offenders who on their own initiative choose to plead guilty without any bargaining.	1991	M/o Home Affairs	27.08.1993	Implemented
143	Legislative safeguards for protecting the small depositors from	1991	M/o Corporate	27.08.1993	Implemented

	exploitation.		Affairs		
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### Thirteenth Law Commission

(Chairman Mr. Justice K. N. Singh 1991-1994)

144	Conflicting Judicial decisions pertaining to the Code of Civil Procedure, 1908.	1992	Legislative Department	04.01.1994	Pending
145	Article 12 of the Constitution and Public Sector Undertakings.	1992	Department of Public Enterprises	16.08.1993	Implemented
146	Sale of Women and Children: Proposed Section 373-A, Indian Penal Code.	1993	M/o Women & Child Development, M/o Home Affairs	09.12.1993	Pending
147	The Specific Relief Act, 1963.	1993	Legislative Department	03.03.1994	*
148	Repeal of Certain pre-1947 Central Acts.	1993	Legislative Department	03.05.1994	Pending
149	Removal of certain deficiencies in the Motor Vehicles Act, 1988 (Act No. 59 of 1988).	1994	M/o Road Transport & Highways	31.03.1995	Implemented
150	Suggesting some Amendments to the Code of Civil Procedure (Act No. V of 1908).	1994	Legislative Department	31.03.1995	Pending
151	Admiralty Jurisdiction.	1994	M/o Shipping	28.08.1995	Pending
152	Custodial Crimes.	1994	Legislative Department, M/o Home Affairs	13.06.1995 (MHA) 12.06.1995 (LD)	*
153	Inter-Country Adoption.	1994	M/o Women & Child Development, Legislative Deptt., M/o External Affairs	12.09.1995	Pending

### Fourteenth Law Commission

(Chairman Mr. Justice K. J. Reddy 1995-1997)

154	The Code of Criminal Procedure, 1973 (Act No. 2 of 1974).	1996	M/o Home Affairs	22.11.1996	Implemented
155	The Narcotics Drugs and Psychotropic Substances Act, 1985(Act No. 61 of 1985).	1997	M/o Finance	28.07.1997	Implemented

			(Narcotics Control Bureau)		
156	The Indian Penal Code.	1997	M/o Home Affairs	19.06.1998	Pending

**Fifteenth Law Commission**

**(Chairman Mr. Justice B. P. Jeevan Reddy 1997-2000)**

157	Section 52:Transfer of Property Act, 1882 and its Amendment.	1998	Legislative Department	16.12.1999	Pending
158	The Amendment of the Industries (Development and Regulation) Act, 1951	1998	D/o Industrial Policy & Promotion	16.09.1998	Pending
159	Repeal and Amendment of Laws: Part I	1998	M/o Corporate Affairs, D/o Economic Affairs, D/o Revenue, D/o Posts, M/o Information & Broadcasting, M/o Commerce	25.11.1999	Pending
160	Amendment to the All India Council for Technical Education Act, 1987 (Act No. 52 of 1987)	1998	D/o Higher Education	06.12.1999	Not Accepted
161	Central Vigilance Commission and Allied Bodies.	1998	D/o Personnel & Training	19.08.1998	*
162	Review of functioning of Central Administrative Tribunal, Customs, Excise and Gold (Control) Appellate Tribunal and Income-Tax Appellate Tribunal	1998	D/o Revenue, D/o Personnel & Training	06.12.1999	Pending
163	The Code of Civil Procedure (Amendment) Bill, 1997	1998	Legislative Department	06.12.1999	Implemented
164	The Indian Divorce Act, 1869 (Act IV of 1869)	1998	Legislative Department	06.12.1999	Implemented
165	Free and Compulsory Education for Children	1998	M/o Human Resource Development	06.12.1999	Implemented
166	The Corrupt Public Servants (forfeiture of property) Bill.	1999	D/o Personnel & Training	01.11.1999	Pending
167	The Patents (Amendment) Bill, 1998.	1999	M/o Defence	06.12.1999	Implemented
168	The Hire-Purchase Act, 1972	1999	Legislative	06.12.1999	*

			Department		
169	Amendment of Army, Navy and Air Force Act.	1999	M/o Commerce & Industry	06.12.1999	Implemented
170	Reform of the Electoral Laws	1999	Legislative Department	06.12.1999	Not Accepted
171	The Biodiversity Bill, 2000	2000	M/o Environment & Forests	25.01.2000	Implemented
172	Review of Rape Laws	2000	Legislative Department, M/o Home Affairs	07.04.2000	Pending
173	Prevention of Terrorism Bill, 2000	2000	M/o Home Affairs	25.04.2000	Implemented
174	Property Rights of Women: Proposed Reforms Under the Hindu Law	2000	Legislative Department	19.05.2000	*

### Sixteenth Law Commission

(Chairman Mr. Justice B. P. Jeevan Reddy 2000-2001)

(Chairman Mr. Justice M. Jagannadha Rao 2002-2003)

175	The Foreigners (Amendment) Bill, 2000	2000	M/o Home Affairs	26.09.2000	Implemented
176	The Arbitration and conciliation (Amendment) Bill, 2002	2001	Legislative Department	20.09.2001	Pending
177	Law Relating to Arrest	2001	M/o Home Affairs	19.02.2002	Implemented
178	Recommendations for amending various enactments, both civil and criminal	2001	Legislative Department, M/o Corporate Affairs, D/o Revenue, M/o Home Affairs, M/o Road Transport & Highways	13.02.2002	Pending
179	Public Interest Disclosure and Protection of Informers	2001	D/o Personnel & Training	20.02.2002	Pending
180	Article 20 (3) of the Constitution of India and Right to Silence	2002	M/o Home Affairs	14.05.2002	Implemented
181	Amendment to Section 106 of the Transfer of Property Act, 1882	2002	Legislative Department	14.05.2002	Implemented
182	Amendment of Section 6 of the Land Acquisition Act, 1894.	2002	D/o Land Resource	14.05.2002	Implemented
183	A Continuum on the General Clauses Act, 1897 with special reference to the admissibility and codification of external aids to	2002	Legislative Department	18.11.2002	Pending

	interpretation of statutes.				
184	Legal Education & Professional Training and Proposals for amendments to the Advocates Act, 1961 and the University Grants Commission Act, 1956.	2002	D/o Higher Education	14.01.2004	Pending
185	Review of the Indian Evidence Act, 1872.	2003	Legislative Department	27.03.2003	Pending

### SEVENTEENTH LAW COMMISSION

#### (Chairman Mr. Justice M. Jagannadha Rao 2003-2006)

186	Proposal to Constitute Environment Courts	2003	M/o Environment & Forest	21.10.2002	Implemented
187	Mode of Execution of Death Sentence and Incidental Matters	2003	M/o Home Affairs	15.11.2003	Pending
188	The Proposals for Constitution of Hi-Tech Fast - Track Commercial Divisions in High Courts.	2003	D/o Justice	14.01.2004	Pending
189	Revision of Court Fees Structure	2004	D/o Justice	08.04.2004	Implemented
190	The Revision of the Insurance Act, 1938 and the Insurance Regulatory and Development Authority Act, 1999	2004	D/o Economic Affairs	03.06.2004	Implemented
191	Regulation of Funds collected for Calamity Relief.	2004	D/o Economic Affairs	30.12.2004	Pending
192	Prevention of vexatious Litigation.	2005	Legislative Department, M/o Home Affairs	04.07.2005 (LD, MHA)	Pending
193	Transnational Litigation, Conflict of Laws, Law of Limitation.	2005	Legislative Department	17.06.2005	Pending
194	Verification of Stamp Duties and Registration of Arbitral Awards.	2005	Legislative Department	17.06.2005	Pending
195	The Judges (Inquiry) Bill, 2005	2006	D/o Justice	08.02.2006	Implemented
196	Medical Treatment to Terminally Ill Patients (Protection of Patients and Medical Practitioners)	2006	M/o Health & Family Welfare	26.05.2006	Not Accepted
197	Public Prosecutor's Appointments.	2006	M/o Home Affairs	22.08.2006	Pending
198	Witness Identity Protection and Witness Protection Programmes	2006	M/o Home Affairs	07.09.2006	Pending
199	Unfair (Procedural and Substantive) Terms in Contracts	2006	Legislative Department	07.09.2006	Pending

200	Trial by Media: Free Speech Vs. Fair Trial Under Criminal Procedure (Amendments to the Contempt of Court Act, 1971)	2006	D/o Justice	08.09.2006	Partly Not Accepted Partly Implemented
201	Medical Treatment after Accidents and During Emergency Medical Condition and Women in Labour	2006	M/o Health and Family Welfare	08.09.2006	Implemented

### EIGHTEENTH LAW COMMISSION

**(Chairman Dr. Justice AR. Lakshmanan 2007-2009)**

202	Proposal to Amend Section 304-B of the Indian Penal Code	2007	M/o Home Affairs	19.10.2007	Implemented
203	Section 438 of the Code of Criminal Procedure, 1973 as Amended by the Code of Criminal Procedure (Amendment) Act, 2005 (Anticipatory Bail)	2007	M/o Home Affairs	09.01.2008	Pending
204	Proposal to Amend the Hindu Succession Act, 1956 as amended by Act 39 of 2005.	2008	Legislative Department	01.03.2008	Pending
205	Proposal to Amend the Prohibition of Child Marriage Act, 2006 and other allied Laws.	2008	Legislative Department, M/o Women & Child Development	01.03.2008	Pending
206	Proposal for enactment of new Coroners Act applicable to the whole of India	2008	M/o Home Affairs	26.06.2008	Pending
207	Proposal to amend Section 15 of the Hindu Succession Act, 1956 in case a female dies intestate leaving herself acquired property with no heirs.	2008	Legislative Department	26.06.2008	Pending
208	Proposal for amendment of Explanation to Section 6 of the Hindu Succession Act, 1956 to include oral partition and family arrangement in the definition of "partition"	2008	Legislative Department	18.08.2008	Pending
209	Proposal for omission of Section 213 from the Indian Succession Act, 1925	2008	Legislative Department	18.08.2008	Pending
210	Humanization and Decriminalization of Attempt to Suicide.	2008	M/o Home Affairs	05.11.2008	Pending
211	Laws on Registration of Marriage and Divorce –A Proposal for Consolidation and Reform.	2008	Legislative Department	14.11.2008	Pending
212	Laws of Civil Marriages in India – A Proposal to Resolve Certain Conflicts	2008	Legislative Department	14.11.2008	Pending
213	Fast Track Magisterial Courts for Dishonoured Cheque Cases	2008	M/o Finance, D/o Justice	14.12.2008	Pending
214	Proposal for reconsideration of Judges cases I, II and III - SP GUPTA Vs. UOI	2008	D/o Justice	04.12.2008	Implemented
215	L . Chandra Kumar be revisited by Larger bench of Supreme Court of India	2008	D/o Personnel & Training	02.02.2009	Not Accepted
216	Non-Feasibility of Introduction of Hindi as Compulsory Language in	2008	D/o Justice	02.02.2009	Implemented



	the Supreme Court of India				
217	Irretrievable Breakdown of Marriage - Another Ground for Divorce.	2009	Legislative Department	08.04.2009	Pending
218	Need to accede to the Hague Convention on the Civil Aspects of International Child Abduction (1980).	2009	M/o Home Affairs, M/o Women & Child Development, Legislative Department	12.08.2009(MHA) 22.01.2010(WCD) 08.04.2009(LD)	Pending
219	Need for Family Law Legislations for Non-resident Indians.	2009	M/o Overseas Indian Affairs, Legislative Department	08.04.2009(LD) 31.07.2009(OIA)	Implemented
220	Need to fix Maximum Chargeable Court-fees in Subordinate Civil Courts.	2009	D/o Justice	06.04.2009	Implemented
221	Need for Speedy Justice – Some Suggestions.	2009	Legislative Department, M/o Home Affairs	29.05.2009	Pending
222	Need for Justice–dispensation through ADR etc.	2009	Legislative Department, M/o Labour, D/o Legal Affairs, Bar Council of India	29.05.2009	Pending
223	Need for Ameliorating the lot of the Have-nots - Supreme Court's Judgments.	2009	Legislative Department, M/o Labour, M/o Home Affairs	19.05.2009	Implemented
224	Amendment of Section 2 of the Divorce Act 1869 Enabling Non-domiciled Estranged Christian Wives to seek Divorce.	2009	Legislative Department	03.07.2009	Pending
225	Amendment of Sections 7, 7A, and 7B of Industrial Disputes Act 1947 Making Advocates Eligible to man Labour Courts and Industrial Tribunals. 2009	2009	Ministry of Labour	08.07.2009	Not Accepted
226	The Inclusion of Acid Attacks as Specific Offences in the Indian Penal Code and a Law for Compensation for Victims of Crime.	2009	Legislative Department, M/o Home Affairs	25.08.2009	Implemented
227	Preventing Bigamy via Conversion to Islam - A Proposal for giving Statutory Effect to Supreme Court Rulings	2009	Legislative Department, M/o Home Affairs	25.08.2009	Pending
228	Need For Legislation to Regulate Assisted Reproductive Technology Clinics as Well as Rights and Obligations of Parties to a Surrogacy	2009	Legislative Department, M/o Health and Family Welfare	25.08.2009	Pending
229	Need for division of the Supreme Court into a Constitution Bench at Delhi and Cassation Benches in four regions at Delhi, Chennai/ Hyderabad, Kolkata and Mumbai	2009	D/o Justice	25.08.2009	Not Accepted
230	Reforms in the Judiciary – Some suggestions	2009	D/o Justice, Bar Council of India	25.08.2009	Implemented
231	Amendments in Indian Stamp Act 1899 And Court-Fees Act 1870 Permitting Different Modes of Payment	2009	D/o Justice, D/o Revenue	25.08.2009	Implemented
232	Retirement Age of Chairpersons and Members of Tribunals – Need for Uniformity	2009	D/o Legal Affairs	26.10.2009	Pending

233	Amendment of Code of Criminal Procedure Enabling Restoration of Complaints	2009	M/o Home Affairs	24.09.2009	Pending
234	Legal Reforms to Combat Road Accidents	2009	M/o Home Affairs, M/o Road Transport and Highways	24.09.2009	Pending

**NINETEENTH LAW COMMISSION**

**(Chairman Justice P.V. Reddi 2010-2012)**

235	Conversion/re-conversion to another religion- mode of proof.	2010	Legislative Department	31.01.2011	Pending
236	Court-fees in Supreme Court vis-à-vis Corporate Litigation	2010	D/o Justice	02.02.2011	Implemented
237	Compounding of (IPC) Offences	2011	M/o Home Affairs	24.01.2012	Pending
238	Amendment of Section 89 of the Code of Civil Procedure, 1908 and Allied Provisions	2011	Legislative Department	24.01.2012	Pending
239	Expeditious Investigation and Trial of Criminal Cases Against Influential Public Personalities Submitted to the Supreme Court of India in WP (C) No.341/2004, Virender Kumar Ohri Vs. Union of India & Others	2012	Report submitted to the Supreme Court of India. No action is to be taken by the Government.	--	--
240	Costs in Civil Litigation	2012	Legislative Department, all the High Courts	18.06.2012	Pending
241	Passive Euthanasia – A relook	2012	M/o Health and Family Welfare	25.09.2012	Pending
242	Prevention of Interference with the Freedom of Matrimonial Alliances (in the name of Honour and Tradition) : A suggested Legal Framework	2012	Legislative Department, M/o Home Affairs	25.09.2012 (MHA) 04.01.2013 (LD)	Pending
243	Section 498A of IPC	2012	M/o Home Affairs	25.09.2012	Pending

**TWENTIETH LAW COMMISSION**

**(Chairman Justice Shri A. P. Shah 2012-2015)**

244	Electoral Disqualifications	2014	Legislative Department	05.03.2014	Pending
245	Arrears and Backlog : Creating Additional Judicial (wo)manpower	2014	Department of Justice	08.07.2014	Pending
246	Amendment to the Arbitration and Conciliation Act, 1996	2014	D/o Legal Affairs (Admn. III)	12.08.2014	Pending
247	Sections 41 to 48 of the Indian Succession Act, 1925 – Proposed Reforms	2014	Legislative Department	17.09.2014	Pending

248	“Obsolete Laws: Warranting immediate Repeal” – An Interim Report	2014	Legislative Department	17.09.2014	Pending
249	“Obsolete Laws: Warranting immediate Repeal” – Second Interim Report	2014	Legislative Department	20.10.2014	Pending
250	“Obsolete Laws: Warranting immediate Repeal” – Third Interim Report	2014	Legislative Department	13.11.2014	Pending
251	“Obsolete Laws: Warranting immediate Repeal” – Fourth Interim Report	2014	Legislative Department	19.11.2014	Pending
252	Right of the Hindu Wife to Maintenance: A relook at Section 18 of the Hindu Adoptions and Maintenance Act, 1956	2015	Legislative Department	15.01.2015	Pending
253	“Commercial Division and Commercial Appellate Division of High Courts and Commercial Courts Bill, 2015”	2015	Admn.III(LA) D/o Legal Affairs	09.02.2015	Pending
254	“The Prevention of Corruption (Amendment) Bill, 2013”	2015	DOPT	25.02.2015	Pending
255	Electoral Reforms	2015	Legislative Department, M/o Corporate Affairs, D/o Revenue	18.03.2015	Pending
256	Eliminating Discrimination Against Persons Affected by Leprosy	2015	H&FW, M/o Road Transport and Highways, Legislative Department, Department of Justice	15.04.2015	Pending
257	Reforms in Guardianship and Custody Laws in India	2015	Legislative Department	02.06.2015	Pending
258	Prevention of Bribery of Foreign Public Officials and Officials of Public International organization – A Study and Proposed Amendments	2015	D/o Revenue D/o Personnel and Training	17.09.2015	Pending
259	Early Childhood Development and Legal Entitlements	2015	Legislative Department, Department of School Education and Literacy, M/o Women and Child Development, M/o Labour and Employment	18.09.2015	Pending
260	Analysis of the 2015 Draft Model Indian Bilateral Investment Treaty	2015	D/o Economic Affairs	14.09.2015	Pending
261	Need to Regulate Pet Shops and Dog and Aquarium Fish Breeding	2015	M/o Environment Forests and Climate Change	17.09.2015	Pending

262	The Death Penalty	2015	M/o Home Affairs	17.09.2015	Pending
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\* Information is not readily available, efforts are being made to collect the information and the data will be updated once information is obtained.